

Seventeenth Loksabha

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Title: Regarding assent to DISHA Act of the Government of Andhra Pradesh -laid.

SHRI MARGANI BHARAT (RAJAHMUNDRY) : Taking inspiration from Nirbhaya Act, the CM of Andhra Pradesh has enacted more stringent legislation to create fear psychosis in the minds of offenders and passed the Disha Act and sent it to the Home Ministry for getting assent of President.

Disha Act provides death sentence for rape/gang rape. It envisages expediting trial in serious rape cases within 21 days; mandates investigating officer to complete investigation in 7 days. If there is conclusive evidence, even judgment time has been reduced to 21 days. It also provides life imprisonment for sexual assault on children. This clearly indicates the resolve to wipe out crime against women in AP. After completing all formalities, GoAP sent the Bill on 17-01-2020 to Home Ministry for obtaining assent of President. People of AP are eagerly waiting for assent of the Bill. Hence, I request Home Minister to quicken the process and obtain assent of President.